

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
Company Appeal 116/252/ND/2024

IN THE MATTER OF:

Pal Infrastructure Private Limited

...APPELLANT

Vs.

Registrar of Companies Nct of Delhi and Haryana ...RESPONDENT

Section

U/s 252(1)

Order delivered on 25.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:

For the RoC

:Adv Aakash Sharma

For the IT Department

:

ORDER

Ld. Counsel on behalf of the Appellant is present and submitted that the main counsel is not available today due to some personal problem and therefore sought adjournment. In view of this, list the matter on **08.08.2024**.

Proxy Counsel on behalf of RoC is present.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)